HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD
ARRANGEMENT FOR THE SITTINGS OF THE HON'BLE JUDGES
FROM TUESDAY, 22ND JULY, 2025 ONWARDS
(All Courts shall give top most priority to old pending matters, particular prior to the year 2003)

1.	**THE CHIEF JUSTICE &** **P. SAM KOSHY, J** **DIVISION BENCH – I**	Writ Appeals (Non-Service) Writ Appeals (Service) Public Interest Litigation *Suo Motu* Writ Petitions Writ Petitions relating to Medical Admission All Writ Petitions challenging *Vires* of Statutes, Rules and Statutory Regulations including those relating to Income Tax, Commercial Tax, GST, Debts Recovery Tribunal and Securitization Laws Writ Petitions (Commercial Tax and GST) Cases dealing with the projects involving both the States of Telangana and Andhra Pradesh Writ Petitions under Telangana Lokayukta and Upa Lokayukta Act. Special Appeals Original Side Appeals Matters relating to Environment and Pollution Control Act Criminal Contempt Cases Writ Petitions not specified elsewhere Income Tax Tribunal Appeals Income Tax Cases Gift Tax Cases Central Excise Appeals Wealth Tax cases Wealth Tax Appeals Contempt Appeals Writ Petitions (Income Tax) Writ Petitions (Customs and Central Excise) All Writ Petitions challenging Vires of Statutes, Rules and Statutory Regulations relating to Service Rules Referred Cases Tax Revision Cases (TRCs and TREVCs) Writ Petitions relating to High Court, Judicial Service and District Courts. Special Tribunal Appeals Writ Petitions relating to and arising from the Andhra Pradesh Reorganisation Act. All Service and Non-Service matters where both the States of Telangana and Andhra Pradesh are involved **Admission, Interlocutory and Final Hearing** **Monday to Thursday from 10:30 am onwards** **Friday up to 1:30 pm**

2.	**THE CHIEF JUSTICE &** **N.V. SHRAVAN KUMAR, J** **SPECIAL DIVISION BENCH**	All matters arising out of C.S. Nos. 13 and 14 of 1958 **Admission, Interlocutory and Final Hearing** **Friday from 2:15 pm onwards**
3.	**THE CHIEF JUSTICE**	Applications filed under Section 11 of the Arbitration and Conciliation Act, 1996 **Admission, Interlocutory and Final Hearing** **Friday after Special Division Bench work**
4.	**ABHINAND KUMAR SHAVILI, J &** **E. TIRUMALA DEVI, J** **DIVISION BENCH – II**	First Appeals City Civil Court Appeals All Civil Miscellaneous Appeals (other than CMAs under the Commercial Courts Act) Civil Revision Petitions Letters Patent Appeals Supreme Court Leave Petitions Land Acquisition Appeal Suits Land Grabbing Appeals Writ Petitions (Service – CAT & SAT) matters Writ Petitions relating to Legal Services Authority Act. 1987 Writ Petitions under the Arbitration & Conciliation Act, 1996 Writ Petitions under the Consumer Protection Act, 1986 Writ Petitions under the Land Grabbing (Prohibition) Act, 1982 **Admission, Interlocutory and Final Hearing**
5.	**MOUSHUMI BHATTACHARYA, J &** **B.R. MADHUSUDHAN RAO, J** **DIVISION BENCH – III**	Criminal Appeals Criminal Appeals (Food Security & Safety Act) Family Court Appeals Motor Accident Civil Miscellaneous Appeals Criminal Confirmations (RT) Writ Petitions Habeas Corpus Writ Petitions, CRPs and all applications/ petitions filed under the Debts Recovery Tribunal and Securitization Acts Writ Petitions & Civil Miscellaneous Second Appeals arising out of the Prevention of Money Laundering Act, 2002 Civil Miscellaneous Appeals and Civil Revision Petitions relating to Commercial Courts Act, 2015 Cases relating to Commercial Appellate Division **Admission, Interlocutory and Final Hearing**

6.	**T. VINOD KUMAR, J**	**Writ Petitions (Non-Service) relating to:** Home Excise Law & Legislative Departments Wakf Board Right to Information Act Company Applications Company Petitions Company Appeals Referred Company Cases Cases relating to Commercial Division Execution Petitions **Admission, Interlocutory and Final Hearing**
7.	**K. LAKSHMAN, J**	**Writ Petitions (Non-Service) relating to:** Revenue **from the year 2022 onwards** Urban Land Ceiling Land Reforms cases Irrigation & Command Area Development Criminal Cases relating to former and present Legislators **Admission, Interlocutory and Final Hearing**
8.	**B. VIJAYSEN REDDY, J**	**Writ Petitions (Non-Service) relating to:** Municipalities & Urban Development Universities Housing Department Tirumala Tirupathi Devasthanams Writ Petitions not elsewhere specified **Admission, Interlocutory and Final Hearing**
9.	**N. TUKARAMJI, J**	Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets **from the year 2024 onwards** Criminal Revision Cases **from the year 2022 onwards** **Admission, Interlocutory and Final Hearing**
10.	**T. MADHAVI DEVI, J**	**Writ Petitions (Non-service) relating to:** Panchayat Raj & Rural Development Civil supplies & Essential Commodities Cooperative Societies Food, Agriculture and Market Committee Fisheries & Animal Husbandry **Admission, Interlocutory and Final Hearing**
11.	**SUREPALLI NANDA, J**	Writ Petitions (Service) **from the year 2020 to 2023** **Final hearing, left out admissions and interlocutory, if any.**

12.	**JUVVADI SRIDEVI, J**	Criminal Revision Cases **up to the year 2021** Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets **of the years 2022 and 2023** **Final hearing, left out admissions and interlocutory, if any.**
13.	**N.V. SHRAVAN KUMAR, J**	**Writ Petitions (Non-service) relating to:** Land Acquisition Mines, Industries and Commerce Departments of Central Government Central Government Undertakings Central Government Corporations (LIC, FCI & Nationalised Banks) **Admission, Interlocutory and Final Hearing** Revenue **up to the year 2016 - Final hearing, left out admissions and interlocutory, if any.** **Monday to Thursday from 10:30 am onwards** **Friday up to 1:30 pm and again after Special Division Bench work**
14.	**C.V. BHASKAR REDDY, J**	Motor Accident Civil Miscellaneous Appeals **up to the year 2019 - Final hearing, left out admissions and interlocutory, if any.**
15.	**E.V. VENUGOPAL, J**	Criminal Appeals **up to the year 2021** Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets **from the year 2018 to 2021** **Final hearing, left out admissions and interlocutory, if any.**
16.	**NAGESH BHEEMAPAKA, J**	**Writ Petitions (Non-service) relating to:** State Corporations & Undertakings Social Welfare & Tribal Welfare B.C. Welfare & Minority Welfare Factories And Labour matters Employment Generation, Training, Youth Services and Sports Health, Medical & Family Welfare **Admission, Interlocutory and Final Hearing**
17.	**PULLA KARTHIK, J**	**Writ Petitions (Non-service) relating to:** Women Development & Child Welfare Forest, Energy, Environment, Science & Technology **Admission, Interlocutory and Final Hearing** Writ Petitions (Service) **up to the year 2019 - Final hearing, left out admissions and interlocutory, if any.**

18.	**K. SARATH, J**	**Writ Petitions (Non-service) relating to:** Stamps & Registration Education Transport Roads and Buildings Endowments General Administration Department Finance & Planning **Admission, Interlocutory and Final Hearing** Revenue **from the year 2017 to 2021 - Final hearing,** **left out admissions and interlocutory, if any.**
19.	**J. SREENIVAS RAO, J**	**Bails** & Transfer Criminal Petitions Criminal Appeals **from the year 2022 onwards** **Admission, Interlocutory and Final hearing** Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets **up to the year 2017 - Final hearing, left out admissions and interlocutory, if any.**
20.	**NAMAVARAPU RAJESHWAR RAO, J**	Writ Petitions (Service) **from the year 2024 onwards** **Admission, Interlocutory and Final Hearing** Writ Petitions (Transferred from Tribunal) **Final Hearing, left out admissions & interlocutory, if any.**
21.	**LAXMI NARAYANA ALISHETTY, J**	**CIVIL ADMISSION COURT:** First Appeals **from the year 2021 onwards** City Civil Court Appeals **from the year 2021 onwards** Second Appeals **from the year 2023 onwards** Civil Miscellaneous Appeals **from the year 2023 onwards** Civil Revision Petitions **from the year 2019 to 21.3.2025** Motor Accident Civil Miscellaneous Appeals **from the year 2024 onwards** Civil Miscellaneous Second Appeals Original Civil Suits Original Petitions Transfer Civil Miscellaneous Petitions **Admission, Interlocutory and Final Hearing**
22.	**J. ANIL KUMAR, J**	Second Appeals **up to the year 2022** Civil Miscellaneous Appeals **up to the year 2022** **Final hearing, left out admissions and interlocutory, if any.**

23.	**K. SUJANA, J**	First Appeals **up to the year 2018** City Civil Court Appeals **up to the year 2018** Civil Revision Petitions **up to the year 2018** **Final hearing, left out admissions and interlocutory, if any.**
24.	**RENUKA YARA, J**	First Appeals **of the year 2019** Motor Accident Civil Miscellaneous Appeals **of the year 2023** **Final hearing, left out admissions and interlocutory, if any.**
25.	**N. NARSING RAO, J**	City Civil Court Appeals **of the year 2020** Motor Accident Civil Miscellaneous Appeals **of the year 2020** **Final hearing, left out admissions and interlocutory, if any.**
26.	**E. TIRUMALA DEVI, J**	City Civil Court Appeals **of the year 2019** Motor Accident Civil Miscellaneous Appeals **of the year 2021** **Final hearing, left out admissions and interlocutory, if any.** **(Whenever Her Lordship sits single)**
27.	**B.R. MADHUSUDHAN RAO, J**	First Appeals **of the year 2020** Motor Accident Civil Miscellaneous Appeals **of the year 2022** **Final hearing, left out admissions and interlocutory, if any.** **(Whenever His Lordship sits single)**

N.B:- All prayers for adjournments be made in the open Court only.

1. All matters, on change of roster, shall stand released and shall be posted before the Bench/s as per roster, except matters which are reserved for judgment or under the caption 'CAV' or the matters which are part heard.

2. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered/numbered on or after 21-3-2025 for admission and interlocutory shall be posted before the concerned Administrative Judge.

3. Civil Revision Petitions registered/numbered on or after 21-3-2025 will be placed before the respective Administrative Judge on Fridays to be heard between 2.15 pm and 4.15 pm, and those matters shall remain before the Administrative Judge for a period of four months from its first date of hearing. If such matters are not admitted/disposed of within the period of four months, then the cases shall automatically stand transferred to regular Court assigned to hear Civil Revision Petitions.

4. Civil Motions pertaining to categories of Civil Revision Petitions registered on or after 21-3-2025 shall be moved before the concerned Administrative Judge in-charge of the District. In the event of absence of any Hon'ble Judge, the civil motions may be moved before regular Court assigned to hear Civil Revision Petitions.

5. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered before 21-3-2025, which are pending for admission, shall be posted before the Courts assigned to hear Civil Revision Petitions.

6. Contempt Petitions alleging willful disobedience of the order passed by the Judge/s shall be listed before the same Judge/s and if the said Judge/s cease/s to be a Judge/s of this High Court, the same shall be posted/made before the respective Bench.

7. All lunch motions, Interim Applications including IAs for restoration of cases dismissed for default (other than Review Petitions) shall be posted/made before the respective Bench having the roster.

8. All interlocutory applications such as WPs, WAs, Civil and Criminal Matters relating to final hearing matters shall be posted before the Bench having final hearing provision for that category.

9. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed **prior to 24.9.2020,** where the amount or value of the subject matter exceeds Rs.25 lakhs, shall be posted before a Division Bench as per roster.

10. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed **on or after 24.9.2020**, where the amount or value of the subject matter is between Rs. 35/- and Rs. 50/- lakhs, shall be posted before a Single Bench; if it exceeds Rs. 50/- lakhs, the case shall be posted before a Division Bench as per roster.

11. The matters assigned to a Hon'ble Judge while sitting single by the Hon'ble the Chief Justice (except the matters allotted for III judge reference or Election Petitions) shall stand released, when the said Hon'ble Judge is assigned to preside over a Division Bench or as the 2nd member of the Division Bench, and shall be posted before the Hon'ble Judge assigned to hear that category of matters.

12. When the recused matter is directed to be posted before other Bench by the Hon'ble the Chief Justice, on change of the roster and, if it is not part-heard, it shall be posted before the Judge assigned to hear that category of matters, if such Judge is different from the one who recused the matter.

13. Review Petitions shall be posted before the Hon'ble Single Judge against whose order the review petition is filed, and if the said Hon'ble Judge ceases to be a Judge of this High Court, the same may be posted before the Hon'ble judge who is assigned to hear that category of cases.

14. Matters may be assigned to any Bench under daily orders of Hon'ble the Chief Justice.

//By Order of the Hon'ble the Chief Justice//

Date: 19.7.2025

Registrar (Judicial-I)